BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

INDEX

IN

RESPONSE AFFIDAVIT

(On behalf of Member Secretary, Uttarakhand Pollution Control Board)

(Respondent No. 3)

in

Original Application No. 95 of 2025

Deepak Pandey — Applicant

Versus

State of Uttarakhand & Ors. — Respondents

Sr. No.	Description of Documents	Page Nos.
1.	Index	1
2.	Response Affidavit	2-6
3.	**Annexure No. 1**: (Copy of letter dated 08.05.2025 along with the joint inspection report.)	7-40

Date:

Place: Dehradun

GOVT. OF UTTARAKHAND NOTARY

MUKESH VERMA
Advocate for UKPCB
Chamber No. 50, Old Block,
Supreme Court of India, New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RESPONSE AFFIDAVIT

(On behalf of Member Secretary, Uttarakhand Pollution Control Board)

(Respondent No. 3)

in

Original Application No. 95 of 2025

Deepak Pandey — Applicant

Versus

State of Uttarakhand & Ors. — Respondents

Affidavit of Shri Parag Madhukar Dhakate, aged about 48 years, S/o Shri M.B. Dhakate presently posted as Member Secretary, Uttarakhand Pollution Control Board, Gaura Devi Paryavaran Bhawan, IT Park, Dehradun.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1. That the deponent is presently posted as the Member Secretary, Uttarakhand Pollution Control Board and as such is fully conversant with

the facts of the case and is competent to sign and swear the instant affidavit.

2. That the above-mentioned matter was listed for hearing on 27.03.2025 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

"……

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly nominated by Member Secretary, Uttarakhand Pollution Control Board (UKPCB), Director, Department of Mines and Geology, Government of Uttarakhand and District Magistrate, Udham Singh Nagar and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. UKPCB will be the nodal agency for coordination and compliance.

7.Report of the Joint Committee may be filed by UKPCB within one month.

……"

NOTARY
Rajender Singh Negi
Advocate
Dehradun Distt.
Reg.No.19(01)2002
GOVT. OF UTTARAKHAND

3. That in compliance with the directions of the Hon'ble Tribunal a Joint Committee has been constituted to carry out an inspection of the above-mentioned stone crushers.

4. That thereafter, the Regional Officer, Kashipur, UKPCB vide letter dated 08.05.2025 submitted the joint inspection report to the Member Secretary, UKPCB w.r.t. the operation of stone crushers allegedly functioning without valid permission for groundwater extraction of the following stone crushers:

   (i) M/s Mordern stone grits, Sitarganj;

   (ii) M/s Mannat stone crusher, Bazpur;

   (iii) M/s Modern stone crusher, Kashipur.

5. As per the said report, the findings regarding the stone crushers are as follows:

(i) M/s Mordern stone grits, Sitarganj : The unit was found to be in non-compliance with the provisions of the Environment (Protection) Rules, 1986. The conveyor belts were not covered, water sprinklers were not installed, and the construction of wind breaking walls was inadequate. Additionally, although the unit had been granted an exemption certificate for groundwater abstraction but no water flow meter or log book was found installed at the borewell to measure or record the daily quantity of groundwater abstraction.

NOTARY Rajender Singh Negi Advocate Dehradun District Reg.No. [illegible] GOVT. OF UTTARAKHAND

(ii) M/s Mannat stone crusher, Bazpur: The unit was found to be in compliance with the provisions of the Environment (Protection) Rules, 1986. The conveyor belts were covered, water sprinklers were installed, and the construction of wind breaking walls was adequate. The only area requiring improvement was the development of a green belt along the periphery. Additionally, the unit had been granted an exemption certificate for groundwater abstraction for which a water flow meter had been installed but no log book was found at the borewell to record the daily quantity of groundwater abstraction.

(iii) M/s Modern stone crusher, Kashipur: The unit was found partially in compliance with the provisions of the Environment (Protection) Rules, 1986. The conveyor belts were covered, water sprinklers were installed, and the construction of wind breaking walls was established but found damaged. The unit had been granted an exemption certificate for groundwater abstraction for which a water flow meter had been installed at the borewell but no log book was found to record the daily quantity of groundwater abstraction.

In this connection, a copy of the letter dated 08.05.2025 along with the joint inspection report are collectively being filed and marked as **Annexure-1** to this affidavit.

NOTARY Rajender Singh Negi Advocate Dehradun Distt. 1 Reg.No. 1910/2002 GOVT. OF UTTARAKHAND

6. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The

deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Deponent

Verification: -

Verified at Dehradun on the ..14 day of May 2025, that the contents of the compliance affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.

Deponent

NOTARY
Rajender Singh Negi
Advocate
Dehradun,Distt.-1
Reg.No.1501/2002
GOVT. OF UTTARAKHAND

This affidavit is sworn before me by Shri ..... who is identified by Shri ..... at Dehradun on .....

(Rajender Singh Negi)
Advocate & Notary, Dehradun

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
चामुण्डा काम्पलैक्स, रामनगर रोड़
काशीपुर, उधमसिंहनगर।

पत्रांक- यू.के.पी.सी.बी./आर.ओ.के./ रि॰-97/25/101 दिनांक...08./05/2025

Uttarakhand Pollution Control Board
Diary No. 1158
Date 13/5/25

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-95/2025 श्री दीपक पाण्डे बनाम उत्तराखण्ड राज्य एवं अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक यूकेपीसीबी/एच.ओ./सा0-183-884/2025/85 दिनांक 21.04.2025 का सन्दर्भ ग्रहण करने का कष्ट करना चाहें।

इसी क्रम में जिलाधिकारी महोदय, उधमसिंहनगर द्वारा गठित संयुक्त जांच समिति द्वारा स्थलीय निरीक्षण किया गया। निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-यथोपरि।

भवदीय,

08/05/2025
(एस.पी.सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि- जिलाधिकारी महोदय, उधमसिंहनगर को उनके पत्रांक 6831/भूलेख/II/VII/(623)/2025-26 दिनांक 25.04.2025 के क्रम में सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Inspection Report

Subject: Regarding Application before Honorable National Green Tribunal O.A. No. 95 /2025 Deepak Pandey V/s State of Uttarakhand & Ors.

A. Background:

An application titled O.A. No. 95 /2025 Deepak Pandey V/s State of Uttarakhand & Ors listed before Honorable National Green Tribunal subject: Regarding Operation of Stone Crushers without ground water extraction permission for many years.

Honorable National Green Tribunal on its order dated 27.03.2025, passed the following direction in along with other:

Para No.06:

In View of the averments made in the application, we also consider it appropriate that a Joint Committee be constitute to verify the factual position and suggest appropriate remedial action. Accordingly ,we constitute a Joint Committee comprising of officers duly nominated by Member Secretary,Uttrakhand Pollution Control Board(UKPCB),Director, Department of Mines & Geology, Government of Uttrakhand and District Magistrate,Udham Singh Nagar and direct the same to meet within two weeks, undertake visits to the site, look into the grievance of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest remedial action. UKPCB will be the nodal agency for coordination and compliance.

In context of above and in compliance of Head Office letter No. UKPCB/H.O./Gen-183-884/2025/85 dated 21/04/2025 and Letter No.-6831/Bhulekh/II/VII(623)/2025-26 dated 25/04/2025 of Office of District Magistrate, Udham Singh Nagar, Field Inspection of referred 1. Stone Crusher Units i.e. M/s Modern Grits Village:Sisuna, Tehsil: Sitarganj, Distt.:Udham Singh Nagar 2. M/s Mannat Stone Crusher, Vilage:KelaBanwari, Tehsil:Bazpur, Distt.:Udham Singh Nagar and 3. M/s Modern Stone crusher, Village: Pachhawala, Tehsil: Kashipur, Distt.: Udham Singh Nagar was done on dated 29/04/2025 by the constituted committee members i.e. Deputy Director/Geologist Directorate of Geology & Mining, Dehradun, Uttarakhand, Sub Divisional Magistrate (SDM) of concerned region/Area i.e. Sitarganj, Bazpur & Kashipur & following observations were made:

01.M/s Modern Stone Grits,Village: Sisuna,Sitraganj,U.S. Nagar :

I.General Facts:

I. Unit M/s Modern Stone Grits is located at Kh.No.54, Village; Sisuna, Sitarganj. Unit is engaged in Manufacturing of Different Kinds of Stone Grits, Dust & Sand: 200 MT/Hour.

II. Unit has obtained Government License under Stone Crusher Policy having validity up to 14 May 2033. Consent to Operate (CCA) application of the Unit was rejected with direction to re-apply after rectify shortcomings/discrepancies. Copy attached.

III. At the time of Inspection, Unit was not in operation. Unit Representative Mr. Ravi Singh and Mr.Jeetu Singh were present.

II. Compliance Status of Provisions made under The Environment (Protection) Rule 1986 as amended :

Sr. No.	Provisions as prescribed under The Environment (Protection) Rule 1986	Compliance Status/Discrepancies
a.	Dust containment cum suppression system of the equipment	i. Crushing/Screening Plant (especially Jaw Machine) equipment was not covered properly. Only Top side was found covered. ii. Conveyor Belts were not covered. iii. Water Sprinklers were not found.
b.	Construction of Wind breaking Walls	Not Adequate. Need to improved
c.	Construction of the metalled roads within the premises	Found damaged.
d.	Regular cleaning and wetting of the ground within the premises.	Proper cleaning and wetting of the ground within the premises have not been found.
e.	Growing of a green belt along the periphery.	Partially developed. Need to be improved.

III. **Status of Ground Water Withdraw Approval/NOC:**

I. Unit representative was provided Exemption Certificate for Ground Water Abstraction (auto generated documents) ref: Exm/IND/UK/2025/1047/N dated 21/01/2025 mentioning Ground Water Abstraction Qunaity:9.98 Cubic Meter/day.

II. Any Water Flow Meter & Log Book to assess /measure the quantity of daily Ground Water Abstraction was not found installed/ available at the Bore well of the Unit.

IV.Remarks/Suggestion:

Air Pollution Control/Dust Emission Control System was not found maintained & found partially established. Unit has obtained CGWB NOC under exemption. However, no metering/records provided. Following directions/action suggest against the Unit:

I. Update/Modify all the Pollution Control Measures /Dust Suppression systems in accordance with provisions as prescribed under The Environment (Protection) Rule 1986.
II. Unit shall not operate without prescribed Pollution Control System & without getting valid Consent to Operate from the State Pollution Control Board.
III. Install Water Flow Meter at Ground Water Extraction i.e. Bore well & maintain log book as per the Central Ground Water Board (CGWB) guideline and assess the actual Ground Water abstraction in the Unit. Accordingly obtained CGWB NOC/approval as per prescribed rules/guideline.

(S.P. Singh)	(Dr. Amit Gaurav)	(Ravindra Kumar Juyantha)
Regional Officer	Deputy Director/Geologist	SDM, Sitarganj
UKPCB, Kashipur	Directorate of Geology & Mining, Dehradun	

02.M/s Mannat Stone Crusher,Kh.No. 163 Min & 164 Min Village: Bannakheda Bazpur ,U.S. Nagar :

I.General Facts :

I. Unit M/s Mannat Stone Crusher, is located at Kh.No.163 Mi & 164 Mi, Village: Kailabandwar, Bazpur. Unit is engaged in Manufacturing of Different Kinds of Stone Grits & Sand :200 MT/Day.

II. Unit has obtained Government License under Stone Crusher Policy having validity 05 August 2031 & having Consent to Operate (CCA) with validity up to 31.03.2029. Copy attached.

III. At the time of Inspection, Unit was not in operation. Unit Representative Mr. Karan Goel was present.

II. Compliance Status of Provisions made under The Environment (Protection) Rule 1986 as amended :

Sr. No.	Provisions as prescribed under The Environment (Protection) Rule 1986	Compliance Status/Discrepancies
a.	Dust containment cum suppression system of the equipment	i. Crushing/Screening Plant equipment was covered. ii. Conveyor Belts were covered. iii. Water Sprinklers were found installed at crushing equipment & Conveyor belts.
b.	Construction of Wind breaking Walls	Wind Breaking Wall is established all sides of the Unit.
c.	Construction of the metalled roads within the premises	RCC Road was found within the premises.
d.	Regular cleaning and wetting of the ground within the premises.	Provided.
e.	Growing of a green belt along the periphery.	Plantation /Green belt is developed along the Periphery. Need to be improved.

III.Status of Ground Water Withdraw Approval/NOC:

I. Unit representative was provided Exemption Certificate for Ground Water Abstraction (auto generated documents) ref: Exm/IND/UK/2025/6444 dated 01/05/2025 mentioning Ground Water Abstraction Qunaity:9.91 Cubic Meter/day.

II. Water Flow Meter installed however, daily records, Log Book to assess /measure the quantity of daily Ground Water Abstraction was not found installed/ available at the Bore well of the Unit.

IV.**Remarks/Suggestion:**

Unit has established prescribed Air Pollution Control/Dust Emission Control System(APCS), However regular operation/maintenance of APCS & Green Belt need to be improved. Unit has obtained CGWB NOC under exemption However, no metering/ records provided.

Following directions/action suggest against the Unit:

I. To improve Green belt along with Periphery & shall regularly operation and maintain of all the Pollution Control Measures /Dust Suppression systems in accordance with provisions as prescribed under The Environment (Protection) Rule 1986.
II. Install Water Flow Meter at Ground Water Extraction i.e. Bore well & maintain log book as per the Central Ground Water Board (CGWB) guideline and assess the actual Ground Water abstraction in the Unit. Accordingly obtained CGWB NOC/approval as per prescribed rules/guideline.

07/05/25		
(S.P. Singh)	(Dr. Amit Gaurav)	(Dr Amirta Sharma)
Regional Officer	Deputy Director/Geologist	SDM, Bazpur
UKPCB, Kashipur	Directorate of Geology & Mining, Dehradun	

03.M/s Modern Stone Crusher,Kh.No. 33/2 .34/2 ,Village:Pachhawala ,U.S. Nagar :

I.General Facts :

I. Unit M/s Modern Stone Crusher is located at Kh.No. 33/2,34/2 Village:Pachhawala, Tehsil: Kashipur. Unit is engaged in Manufacturing of Different Kinds of Stone Grits & Sand: 200MT/Day.

II. Unit has obtained Government License under Stone Crusher Policy having validity up to 19.06.2030 & having Consent to Operate (CCA) with validity up to 31.03.2026. Copy attached.

III. At the time of Inspection, Unit was not found operational. Unit Representative Mr. Malkeet Singh was present.

II. Compliance Status of Provisions made under The Environment (Protection) Rule 1986 as amended :

Sr. No.	Provisions as prescribed under The Environment (Protection) Rule 1986	Compliance Status/Discrepancies
a.	Dust containment cum suppression system of the equipment	i.Crushing Equipment, Jaw Crusher was partially covered. Only Top side was found covered. ii. Screening equipments i.e. Vibratory screens were covered. iii. Conveyor Belts were covered. iv. Water Sprinklers were found installed at crushing equipment & Conveyor belts.
b.	Construction of Wind breaking Walls	Wind Breaking Wall is established all sides of the Unit but found damaged /not adequate at some location. Need to be improved.
c.	Construction of the metalled roads within the premises	RCC Road was not maintained. It was found damaged. Need to be maintained/repaired.
d.	Regular cleaning and wetting of the ground within the premises.	Provided.
e.	Growing of a green belt along the periphery.	Plantation /Green belt is developed along the Periphery. Need to be improved.

III. **Status of Ground Water Withdraw Approval/NOC:**

I. Unit representative was provided Exemption Certificate for Ground Water Abstraction (auto generated documents) ref: Exm/IND/UK/2025/832 dated 15/01/2025 mentioning Ground Water Abstraction Qunaity:9.99 Cubic Meter/day.

II. Water Flow Meter installed at Ground Water Abstraction i.e. Bore well but no Log Book to assess /measure the quantity of daily Ground Water Abstraction was available/maintained.

IV.Remarks/Suggestion:

Unit has established prescribed Air Pollution Control/Dust Emission Control System ,However Some system i.e. Cover on Crushing Point, Road within premises & Green Belt are need to be improved/repaired As per above facts, following directions/action suggest against the Unit:

I. To rectify discrepancies i.e. Cover on Crushing Equipment ,Repair Road within premises & ,improvement in Green Belt & To Regularly operation of all the Pollution Control Measures /Dust Suppression systems in accordance with provisions as prescribed under The Environment (Protection) Rule 1986.

III. Install Water Flow Meter at Ground Water Extraction i.e. Bore well as per CGWB Guideline & maintain log book as per the Central Ground Water Board (CGWB) guideline and assess the actual Ground Water abstraction in the Unit. Accordingly obtained CGWB NOC/approval as per prescribed rules/guideline.

07/05/25

(S.P. Singh)
Regional Officer
UKPCB, Kashipur

(Dr. Amit Gaurav)
Deputy Director/Geologist
Directorate of Geology & Mining, Dehradun

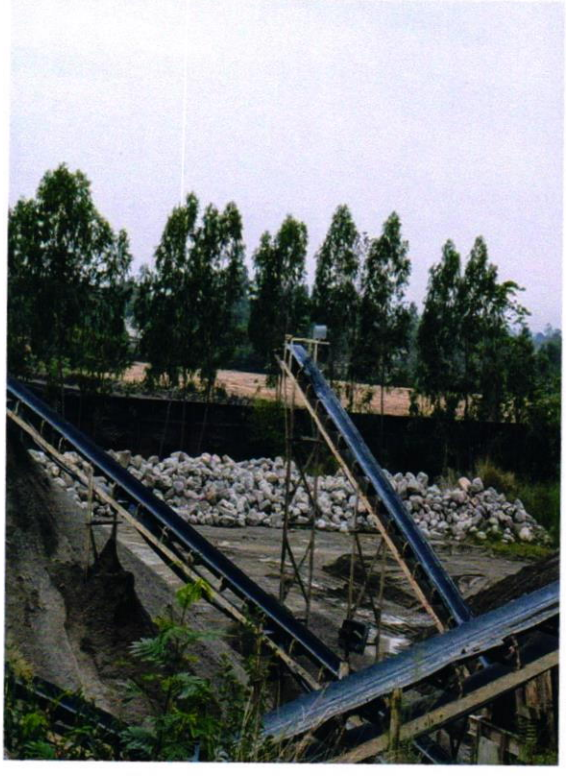
(Abhay Pratap Singh)
SDM, Kashipur

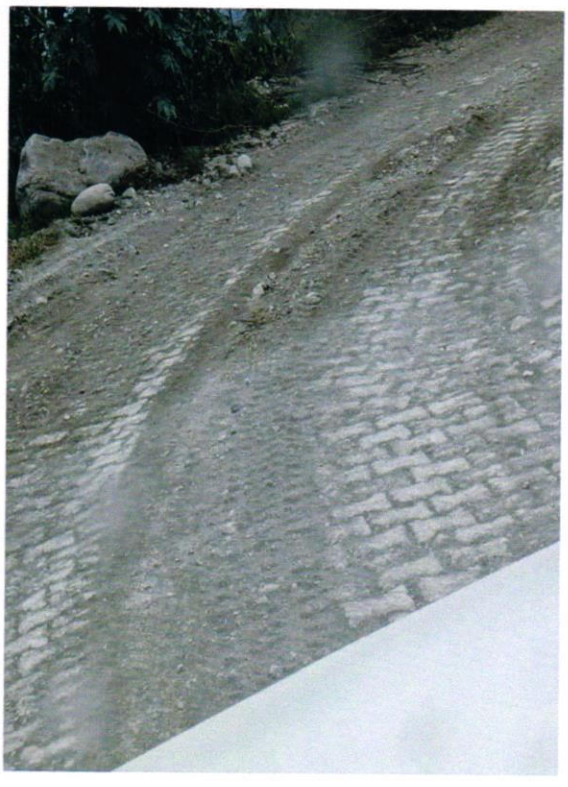
33

MODERN STONE GRITS,SITARGANJ

34

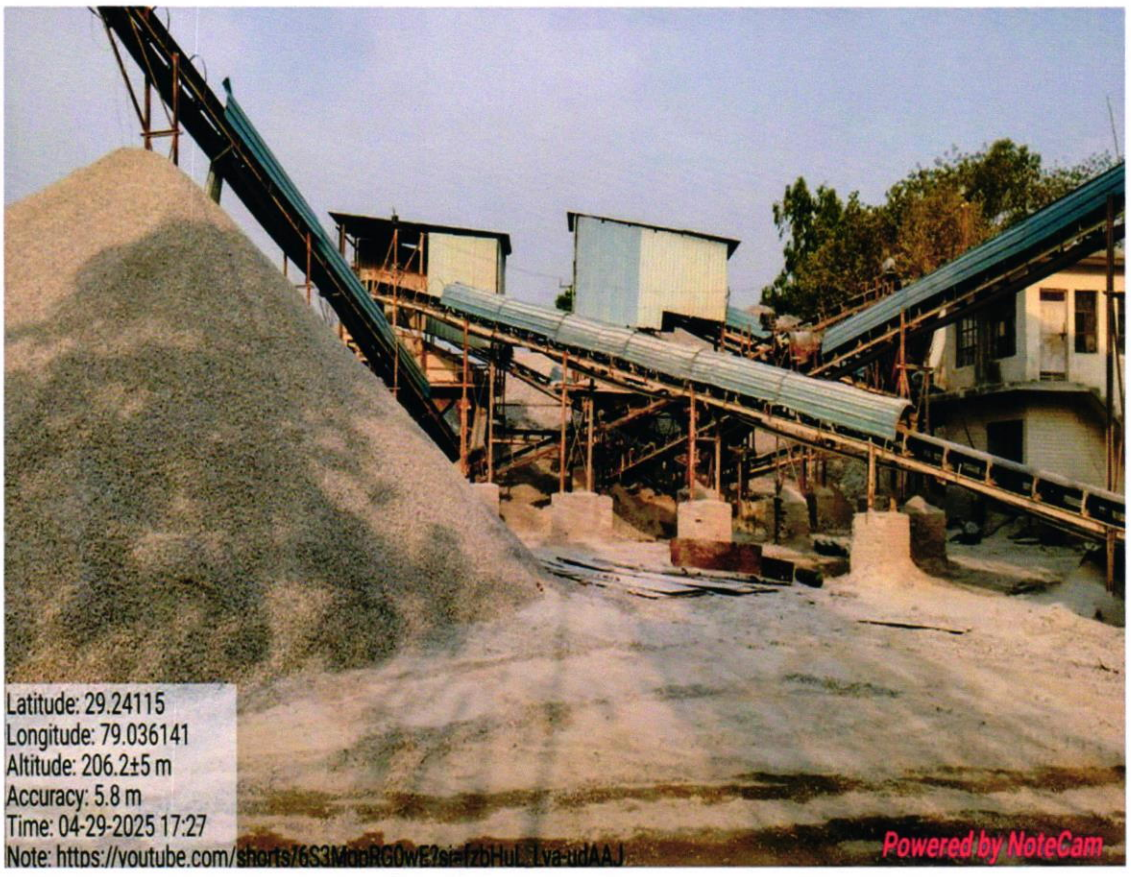
MANNAT STONE CRUSHER,BAZPUR

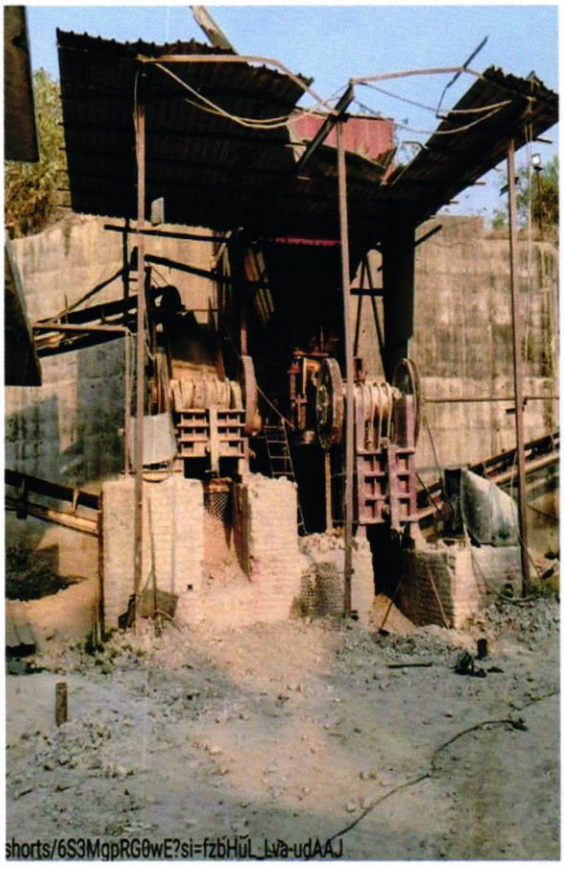




35

MODERN STONE CRUSHER,KASHIPUR,U.S.NAGAR





Uttarakhand Pollution Control Board
Chamunda Complex, Ramnagar Road, Kashipur
Uttarakhand

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
चामुण्डा कॉम्पलेक्स, रामनगर रोड, काशीपुर (उत्तराखण्ड)

Web: www.ueppcb.uk.gov.in

Ref: UKPCB/ROK/Con-M- 124 /2025/78 Date: 9/4/25

To,

M/s Modern Grit Industries
Khasra No-544
Vill- Sisona, Sitarganj
U.S.Nagar

Caf Id-9665
App. No.-552964
CCA- Rejected

Sub: Application for Consolidated Consent and Authorization (CCA) under Section-25/26 of the Water (Prevention and Control of Pollution) Act, 1974; Section-21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended thereafter and authorization under Section-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 - reg.

Please refer to your application for **Consolidated Consent and Authorization (CCA)** dated 24-06-2023 under above said **Acts /Rules** and inspection of the Unit carried out by the Regional Office on dated 05.02.2025. Your application and recommendations are examined and your attention is drawn on following short comings:

1- The wind braking boundary wall was found but not found to be of proper height. The wall was found damaged in some places.
2- An adequate facility for process water recycling was not found during the inspection.
3- Water sprinklers on the conveyor belt were not found working properly.
4- The conveyor belts of the stone crusher were found not covered.
5- The jaw crusher was not completely covered with a shed wind breaking.
6- Saplings and trees have been planted by the unit for the green belt on the campus but danced green belt was not found at some places.
7- The main roads inside the stone crusher were damaged in some places.
As per the above the said application is hereby rejected.

In above circumstances and in public interest, **Consolidated Consent and Authorization** (CCA) to **M/s Modern Grit Industries** Located **Khasra No-544, Vill- Sisona, Sitarganj, U.S.Nagar (Uttarakhand)** can not be granted for discharge of domestic/trade effluent; air emission and handling of hazardous wastes.Therefore, your CCA application under the **Water (Prevention and Control of Pollution) Act, 1974; Air (Prevention and Control of Pollution) Act, 1974** and the **Hazardous and Other Waste (Management, Disposal and Transboundary) Rules, 2016** is hereby refused. You are directed to remove/rectify the short comings/discrepancies within **30 days** of refusal of CCA application and submit fresh application for CCA along with fee, Bank Guarantee and compliance of above points through the (Online Consent Management System).

In case of non-compliance of above, the Unit shall stop the production/manufacturing operations until the Unit obtain CCA under the **Section-25** of the **Water (Prevention and Control of Pollution) Act, 1974; Section-21** of the **Air (Prevention and Control of Pollution) Act, 1981** and **Section-6(2)** of the **Hazardous and Other Waste (Management, Disposal and Transboundary) Rules, 2016** from the **Board;** otherwise action shall be initiated against the Unit under **Sectoin-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Section-31(A)** of the **Air (Prevention and Control of Pollution) Act, 1981,** as amended thereafter, which includes directions for closure, regulation of industry, operation or process and stoppage or regulation of supply of electricity, water or any other service.

9/04/25
Regional Officer

Copy to: **Member Secretary, Uttarakhand Pollution Control Board, Dehradun for information and necessary action.**

9/04/25
Regional Officer

08/04/25
AEE

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन विभाग,
केंद्रीय भूमि जल प्राधिकरण
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY

सत्यमेव जयते

भूजल निकासी हेतु छुट पत्र
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME MODERN GRIT INDUSTRIES LLP		
PROJECT ADDRESS Khasra No 544, Village : Sisona, Tehsil : Sitarganj		PIN CODE 262405
STATE UTTARAKHAND	DISTRICT UDAM SINGH NAGAR	TOWN/BLOCK SITARGANJ
COMMUNICATION ADDRESS Khasra No: 544, Village : Sisona, Tehsil : Sitarganj		
ADDRESS OF CGWB REGIONAL OFFICE 419-A, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun -248006, Uttarakhand		
1. EXEMPTED LETTER NO. EXM/IND/UK/2025/1047/N	2. DATE OF ISSUANCE. 21/01/2025	
3. APPLICATION NO. IND/UK/2025/1047	4. APPLICATION TYPE Industry	
5. PROJECT STATUS Existing Project	6. VALID FROM 21/01/2025	
7. AREA TYPE CATEGORY Safe (GWRE- 2024)		
8. VALID UP TO Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.		

9. GROUND WATER ABSTRACTION PERMITTED

GW Abstraction		Dewatering		Total	
m^3/day	m^3/year	m^3/day	m^3/year	m^3/day	m^3/year
9.98	2570.00	0.00	0.00	9.98	2570.00

10. Details of Ground Water Abstraction / Dewatering Structures

EXISTING 1					PROPOSED 0					TOTAL 1				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	1	0	0	0	0	0	0	0	0	0	1	0	0

*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

11. EXEMPTION CATEGORY	1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC

1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.
2. This exemption letter is being issued under relevant provision(s) of extant guidelines.
3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.
4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.
5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm

1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।
2. यह इग्ज़ेमप्शन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।
3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।
4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्तघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।
5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इग्ज़ेमप्शन (छूट) पत्र गलत / नकली दस्तावेज़ के आधार पर प्राप्त किया गया है, तो इग्ज़ेमप्शन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

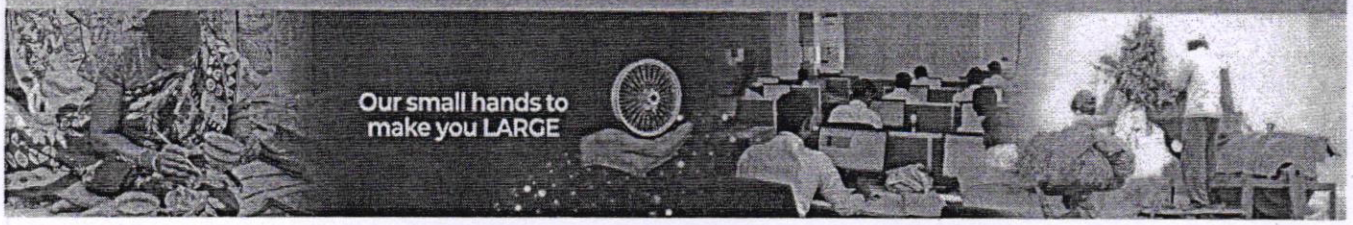
This is an auto generated document & need not to be signed

Central Ground Water Authority, Delhi

भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises

MSME
सूक्ष्म, लघु एवं मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES

UDYAM REGISTRATION CERTIFICATE



UDYAM REGISTRATION NUMBER	UDYAM-UK-12-0007219
NAME OF ENTERPRISE	M/S MODERN GRIT INDUSTRIES LLP
TYPE OF ENTERPRISE *	MICRO
MAJOR ACTIVITY	MANUFACTURING
SOCIAL CATEGORY OF ENTREPRENEUR	GENERAL

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	MODERN GRIT INDUSTRIES LLP

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	A-3	Name of Premises/ Building	NIWAS NAGAR
Village/Town	NEAR	Block	KHANNA HOSPITAL
Road/Street/Lane	RAMNAGAR ROAD	City	KASHIPUR
State	UTTARAKHAND	District	UDHAM SINGH NAGAR , Pin 244713
Mobile	9927221000	Email:	PRATEEKMJ82@GMAIL.COM

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	26/09/2017
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	08 - Other mining and quarring	0810 - Quarrying of stone, sand and clay	08106 - Operation of sand or gravel pits, basalt / porphyry, clay (ordinary), crushing and breaking of stone for use as a flux or raw material in lime or cement, manufacture or as building material, road metal or ballast and other materials for construction	Manufacturing

DATE OF UDYAM REGISTRATION	07/09/2021

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from https://udyamregistration.gov.in & Date of printing:- 10/09/2021

For any assistance, you may contact:

1. District Industries Centre: DIC UDHAM SINGH NAGAR (UTTARAKHAND)
2. MSME-DI: HALDWANI (UTTARAKHAND)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.champions.gov.in

Follow us @minmsme & @msmechampions

BE A CHAMPION with the Ministry of MSME

भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises

सूक्ष्म, लघु एवं मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES

Udyam Registration Number : UDYAM-UK-12-0007219

Type of Enterprise	MICRO	**Major Activity**	Manufacturing
Type of Organisation	Limited Liability Partnership	**Name of Enterprise**	M/S MODERN GRIT INDUSTRIES LLP
Owner Name	M/S MODERN GRIT INDUSTRIES LLP	**PAN**	ABGFM9834R
Do you have GSTIN	Yes	**Mobile No.**	9927221000
Email Id	PRATEEKMJ82@GMAIL.COM	**Social Category**	General
Gender	Male	**Specially Abled(DIVYANG)**	No
Date of Incorporation	26/09/2017	**Date of Commencement of Production/Business**	

Bank Details

Bank Name	IFS Code	Bank Account Number
INDIAN BANK	IDIB000P647	50417183159

Employment Details

Male	Female	Other	Total
10	0	0	10

Investment in Plant and Machinery OR Equipment (in Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2019-20	Micro	0.00	0.00	0.00	0.00	0.00	0.00	Yes	ITR - 3, 5, 6

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	MODERN GRIT INDUSTRIES LLP	VILLAGE	MODERN GRIT INDUSTRIEA LLP	SISONA	SITARGANJ	CHOR GALIYAN ROAD	SITARGANJ	262405	UTTARAKHAND	UDHAM SINGH NAGAR

Official address of Enterprise

Flat/Door/Block No.	A-3	**Name of Premises/ Building**	NIWAS NAGAR
Village/Town	NEAR	**Block**	KHANNA HOSPITAL
Road/Street/Lane	RAMNAGAR ROAD	**City**	KASHIPUR
State	UTTARAKHAND	**District**	UDHAM SINGH NAGAR , **Pin :** 244713
Mobile	9927221000	**Email:**	PRATEEKMJ82@GMAIL.COM

National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	08 - Other mining and quarring	0810 - Quarrying of stone, sand and clay	08106 - Operation of sand or gravel pits, basalt / porphyry, clay (ordinary), crushing and breaking of stone for use as a flux or raw material in lime or cement, manufacture or as building material, road metal or ballast and other materials for construction	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal	No
Are you interested to get registered on TReDS Portals(one or more)	No
District Industries Centre	DIC UDHAM SINGH NAGAR (UTTARAKHAND)
MSME-DI	HALDWANI (UTTARAKHAND)

भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड,
भोपालपानी, देहरादून।

संख्या :2234/स्टो0क्रे0नवी0/खनन/भू0खनि0ई0/रूद्र0/2021–22, दिनांक 29 सितम्बर 2021

कार्यालय ज्ञाप

उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग–1 के कार्यालय ज्ञाप संख्या 1480/VII–A–1/2021/68 रिट/टीसी–1, दिनांक 8 सितम्बर 2021 के द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, पल्वराईजर प्लांट, हाट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति, 2020 के अध्याय–III के बिन्दु संख्या 1 के उप बिन्दु 2 मे संशोधन किया गया है कि:– स्टोन क्रेशर/स्क्रीनिंग प्लांट का नवीनीकरण जिलाधिकारी अथवा उनके द्वारा नामित अपर जिलाधिकारी/मुख्य विकास अधिकारी की अध्यक्षता मे गठित समिति की संयुक्त निरीक्षण आख्या के आधार पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा 10 वर्ष की अवधि हेतु की जायेगी"। परन्तु वर्तमान मे कोविड–19 (Covid-19) के महामारी के प्रभाव एवं संक्रमण की सम्भावनाओं एवं Ease of Doing Business के दृष्टिगत पूर्व से स्वीकृत तथा संचालित स्टोन क्रेशर/स्क्रीनिंग प्लांट एवं प्लांट परिसर मे उपखनिज भण्डारण की अनुज्ञा का नवीनीकरण (मा0 न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण के आदेश द्वारा बन्द या सीज की गयी इकाईयों को छोड़कर) आवेदक इकाई द्वारा नवीनीकरण शुल्क जमा किये जाने एवं आवेदन पत्र के साथ नीति मे निर्धारित मानकों/प्रावधानों को पूर्ण किये जाने से सम्बन्धित शपथ पत्र के द्वारा स्वप्रमाणपन (Self Certification) प्रस्तुत किये जाने पर निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा सम्बन्धित अभिलेखों का परीक्षण/जॉच करने के उपरान्त आगामी 10 वर्ष की अवधि हेतु नवीनीकरण किया जायेगा, प्रतिबन्ध यह कि यह परन्तुक उक्त नीति प्रख्यापित होने की तिथि से 01 माह तक ही प्रवृत्त एवं प्रभावी होगा"। शासन के पत्र संख्या 1551/VII–A–1/2021–68 रिट/08 टीसी–1, दिनांक 08 सितम्बर 2021 के द्वारा स्टोन क्रेशर नीति, 2020 मे उक्तानुसार किये गये प्रावधान के सफल एवं सुचारू क्रियान्वयन हेतु श्री राजपाल लेघा, उप निदेशक/ज्येष्ठ खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, जनपद नैनीताल को एतदद्वारा नोडल अधिकारी नामित किया गया है। शासन के उपरोक्त कार्यालय ज्ञाप के क्रम मे निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड देहरादून के कार्यालय आदेश संख्या 2055/खनन/भू0खनि0ई0/2021–22, दिनांक 21 सितम्बर 2021 के द्वारा पूर्व से स्वीकृत/संचालित स्टोन क्रेशर/स्क्रीनिंग प्लांटों तथा प्लांट परिसर मे उपखनिज भण्डारण की अनुज्ञा का नवीनीकरण आदेश नीतिगत समस्त नियमों का पालन कराते हुए नवीनीकरण आदेश निर्गत किये जाने हेतु अधोहस्ताक्षरी को एतद्द्वारा अधिकृत किया गया है।

नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून द्वारा पत्र संख्या 19/भू0खनि0ई0/स्टो0क्रे0नवी0/उध0/2021–22, दिनांक 24 सितम्बर 2021 के द्वारा मैसर्स मार्डन ग्रिट इण्डस्ट्रीज, एल0एल0पी0, ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के पक्ष मे ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के क्षेत्रान्तर्गत खसरा संख्या 544/1, 539/1 व खसरा संख्या 545/1 कुल रकबा 2.421 है0 (प्लांट स्वामी के आवेदन पत्र व खसरा विवरण के अनुसार) नाप भूमि मे पूर्व से स्वीकृत/स्थापित स्टोन क्रेशर प्लांट की अनुज्ञा का नवीनीकरण मय भण्डारण अनुज्ञा सहित दिनांक 15 मई 2023 से आगामी 10 वर्ष की अवधि हेतु स्वीकृत किये जाने के सम्बन्ध मे प्रस्ताव प्रेषित किया गया है।

उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग–1 के कार्यालय ज्ञाप संख्या 489/VII–I/2018/12–स्टोन क्रेशर/18, दिनांक 15 मई 2018 के द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, हाट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति 2016 के अन्तर्गत निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड द्वारा उपलब्ध कराये गये प्रस्ताव पत्र संख्या 902/स्टो0/भू0खनि0ई0/उध0/2017–18, दिनांक 14 फरवरी 2018 के क्रम मे मैसर्स मार्डन ग्रिट इण्डस्ट्रीज, एल0एल0पी0, ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के पक्ष मे ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के क्षेत्रान्तर्गत खसरा संख्या 544 मध्ये 3.58 एकड़ अर्थात् 1.450 है0 नाप भूमि मे 100 टन प्रति घंटा क्षमता के स्टोन क्रेशर स्थापना/संचालन हेतु 05 वर्ष की अवधि के लिए आदेश मे वर्णित शर्तों के अधीन अनुज्ञा स्वीकृत की गयी है।

प्लांट स्वामी के आवेदन प्रपत्र मे प्लांट की क्षमता 200 टन/घंटा उल्लिखित की गयी है। उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति–2020 के अनुसार प्लांट की वास्तविक क्षमता का आंकलन नीति के अध्याय–I के बिन्दु संख्या–9 मे उल्लिखित गठित समिति से कराये जाने के उपरान्त ही प्लांट की वास्तविक क्षमता निर्धारित की जायेगी।

नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून के पत्र संख्या 19/भू0खनि0ई0/स्टो0क्रे0नवी0/उध0/2021–22, दिनांक 24 सितम्बर 2021 के द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम मे उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग–1 के कार्यालय ज्ञाप संख्या 1480/VII–A–1/2021/68 रिट/टीसी–1, दिनांक 8 सितम्बर 2021 के अध्याय–III के बिन्दु संख्या 1 उप बिन्दु 2 मे निहित प्रावधान के अन्तर्गत मैसर्स मार्डन ग्रिट इण्डस्ट्रीज, एल0एल0पी0, ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के पक्ष मे ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के क्षेत्रान्तर्गत खसरा संख्या 544/1, 539/1 व खसरा संख्या 545/1 कुल रकबा 2.421 है0 नाप भूमि मे पूर्व से स्वीकृत/स्थापित स्टोन क्रेशर के संचालन की अनुज्ञा का मय भण्डारण अनुज्ञा सहित दिनांक 15 मई 2023 से आगामी 10 वर्ष की अवधि के लिए निम्न शर्तो के अधीन नवीनीकरण किया जाता है:–

शर्तें :

1. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति–2020 के अध्याय–I के बिन्दु संख्या 7 "स्टोन क्रेशर/स्क्रीनिंग प्लांट अनुज्ञा देने हेतु शर्तें" मे उल्लिखित समस्त शर्तों (बिन्दु संख्या 1 से 14 तक) का अनुपालन किया जाना अनिवार्य होगा अन्यथा ई–रवन्ना पोर्टल बन्द किये जाने की कार्यवाही की जायेगी।
2. स्टोन क्रेशर नीति के अध्याय–I के बिन्दु संख्या 7 (15) की अनुपालना मा0 न्यायालय द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य मे पारित आदेश के अनुसार की जानी होगी।
3. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 7 (16) के अनुसार प्लांट संचालन से पूर्व पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से Consent to Operate लिया जाना अपरिहार्य होगा।
4. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 9 की अनुपालना मा0 न्यायालय द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य मे पारित आदेश के अनुसार की जानी होगी।
5. नीति के अध्याय–III के बिन्दु संख्या 1 (1) के अनुसार अवशेष शुल्क रू0 21,78,000/–(रूपये इक्कीस लाख अठहत्तर हजार मात्र) नवीनीकरण आदेश के उपरान्त तथा ई–रवन्ना पोर्टल मे अपलोड/अपडेट किये जाने से पूर्व निर्धारित लेखा शीर्षक मे जमा किया जाना होगा।
6. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (क) के अनुसार स्टोन केशर संचालक को क्रश्ड मैटेरियल (ग्रिट एवं डस्ट) की मात्रा पर रू0 1.00 प्रति कुन्तल की समतुल्य धनराशि तथा क्रेशर प्लांट मे छाने गये उपखनिज (बालू, बजरी) की मात्रा पर रू0 0.25 प्रति कुन्तल की समतुल्य धनराशि पर्यावरण एवं खनिज सम्पदा शुल्क के रूप मे निर्धारित लेखाशीर्षक–0853 अलौह धातु कर्म एवं खनन उद्योग में जमा किया जाना अनिवार्य होगा।
7. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (ख) के अनुसार स्टोन क्रेशर के स्वामी के द्वारा प्लान्ट के प्रवेश में व निकासी गेटों पर कम्प्यूटराईज्ड धर्मकाटा एवं सी0सी0टी0वी0 कैमरा स्वयं के व्यय पर स्थापित करेगा तथा रिर्काडिंग की सी0डी0 प्रत्येक माह जिलाधिकारी एवं भूतत्व एवं खनिकर्म निदेशालय के जनपदीय कार्यालय में प्रस्तुत करेगा। तद्नुसार निदेशक को सूचित किया जायेगा।
8. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (ग) के अनुसार भण्डारण की जांच/पैमाइश के उपरान्त यदि भण्डारित उपखनिज की मात्रा भण्डारणकर्ता द्वारा प्रस्तुत अभिलेखों एवं वास्तविक पैमाईश के अनुसार मिलान करने पर 5 प्रतिशत से अधिक का अन्तर पाया जाता है, तो नियमावली के नियम 13(5)(ख) के अनुसार कार्यवाही की जायेगी।
9. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (घ) के अनुसार स्टोन क्रेशर स्वामी द्वारा पर्यावरण एवं खनिज सम्पदा शुल्क जमा न करने की दशा में खनिजों के परिवहन हेतु संबंधित जिला खान अधिकारी द्वारा ई–प्रपत्र "जे" जारी नहीं किया जायेगा।

10. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (ड़) के अनुसार स्टोन क्रेशर प्लान्ट द्वारा वन क्षेत्र से क्रय किये गये उपखनिज को प्लान्ट में Process किये जाने के उपरान्त crushed material/ Screened material का स्वरूप परिवर्तन होने के फलस्वरूप Processed material वन उपज की श्रेणी में नहीं आयेगा।
11. प्लांट स्वामी के आवेदन प्रपत्र मे उल्लिखित प्लांट की क्षमता 200 टन/घंटा तथा प्लांट संचालन की अवधि औसतन 10 घंटा प्रतिदिन के आधार पर वर्षाकाल (जुलाई–सितम्बर) की अवधि (90 दिन) हेतु कच्चे माल/आर0बी0एम0 की कुल मात्रा अर्थात् स्टोन क्रेशर हेतु कच्चे माल की एक समय मे भण्डारण क्षमता 90×200×10=1,80,000 टन तथा वर्षाकाल से भिन्न अवधि अर्थात् (अक्टूबर से जून)तक की अवधि हेतु कच्चे माल की एक समय मे भण्डारण क्षमता 45×200×10=90,000 टन होती है तथा वर्ष मे 7,20,000 टन कच्चे माल की आवश्यकता होगी।
12. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति–2020 के अनुसार प्लांट की वास्तविक क्षमता का आंकलन नीति के अध्याय–I के बिन्दु संख्या 9 मे गठित समिति से कराये जाने के उपरान्त ही प्लांट की वास्तविक क्षमता निर्धारित की जा सकेगी।
13. स्टोन क्रेशर नीति–2020 के अध्याय–III के बिन्दु संख्या 3 (1) के अनुसार प्लांट स्वामी के द्वारा शासन की नीति के विपरीत कार्य करने पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा प्लांट स्वामी को सुनवाई का युक्ति–युक्त अवसर प्रदान करने के उपरान्त गुण–दोष के आधार पर अनुज्ञा रद्द करने का निर्णय लिया जायेगा।
14. यदि प्लांट स्वामी के द्वारा उपलब्ध कराये गये अभिलेख गलत पाये जाते हैं तो इसकी सम्पूर्ण जिम्मेदारी प्लांट स्वामी की होगी तथा गलत अभिलेख पाये जाने की पुष्टि होने की दशा मे प्लांट के नवीनीकरण की अनुज्ञा निरस्त किये जाने की कार्यवाही सम्पादित की जायेगी।
15. प्लांट स्वामी के द्वारा उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग–1 की अधिसूचना संख्या 906/VII–I/2020/158 ख–04 टीसी, दिनांक 15 जुलाई 2020 के द्वारा प्रख्यापित उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2020 मे उल्लिखित समस्त शर्तों/प्रतिबन्धों का अनुपालन किया जाना सुनिश्चित किया जायेगा।
16. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय नैनीताल मे योजित जनहित याचिका संख्या 212/2019 "त्रिलोक चन्द बनाम उत्तराखण्ड राज्य व अन्य" मे पारित होने वाले अन्तिम निर्णय आदेश का अनुपालन सुनिश्चित किया जाना होगा।
17. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय, मा0 उच्चतम न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण तथा केन्द्र सरकार व राज्य सरकार द्वारा समय–समय पर निर्गत आदेशों का अनुपालन सुनिश्चित किया जाएगा।

29/09/2021
(एस0एल0 पैट्रिक)
अपर निदेशक।

संख्या 2234 /स्टो0क्रे0नवी0/खनन/भू0खनि0ई0/रूद्र0/2021–22, तद्दिनांकित।

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, खनन, उत्तराखण्ड शासन, देहरादून।
2. निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, देहरादून।
3. जिलाधिकारी, उधमसिंहनगर।
4. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड देहरादून को इस आशय के साथ प्रेषित कि कृपया प्रदूषण नियंत्रण बोर्ड से सम्बन्धित मानकों को पूर्ण करने हेतु, जो भी शर्तें निर्धारित हैं, उनका अनुपालन Consent to Operate देने से पूर्व कराने का कष्ट करें।
5. उपनिदेशक (खनन)/नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून।
6. मैसर्स मार्डन ग्रिट इण्डस्ट्रीज, एल0एल0पी0, ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर।

29/09/2021
(एस0एल0 पैट्रिक)
अपर निदेशक।

Regional Office
Uttarakhand Pollution Control Board
Chamunda Complax, Ramnagar Road, Kashipur- 244713
Web : www.ukppcb.uk.gov.in

UKPCB/ROK/Con-M-91/2025/ 460 Date 22/2/25

To,

M/s Mannat Stone Crusher
Khasra No.- 163 Min & 164 Min
Vill- Kelabandwari
Bannakhera, Bazpur
Distt-U.S.Nagar

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous and Other Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID- 4937	App. No - 4101319
CCA-Renewal	
Order No- 1183	

CCA is hereby granted to M/s Mannat Stone Crusher located Khasra No.- 163 Min & 164 Min Vill-Kelabandwari, Bannakhera, Bazpur, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and HW Act and the orders that may be made further and subject to following terms and conditions :-

1. (i). This CCA is granted for a period up to 31.03.2029 and valid for manufacturing of following products, Orange category with Capital Investment / Net Assets Values –1 cr. to 5 cr, .

S. No.	Last CCA		Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Diff. Sizes/Types of Stone Grits & Sand	6000 MT	Diff. Sizes/Types of Stone Grits & Sand	6000 MT

2. Specific Conditions under Water Act:

(i) The daily quantity of effluent discharge (KLD) :-

	Last CTE/CCA	Present CCA Renewal / Expansion
Trade Effluent	NIL	NIL
Sewage	1.0	2.0

(ii) Trade Effluent Treatment and disposal – The application shall provide Settling Tank/Clarifier For Settling of Solids in Wash Water and reuse this water for washing/scrubbing.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/soak pit as is required with reference to Indian Standard: IS: 2470 (Part-1) 1985 as amended from time to time.

3. Conditions under Air Act :-

(i)The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Emission Control Equipment	Emission standards not to exceed
NIL	NIL	NIL	NIL	NIL	NIL

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Night Time in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night Time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m

4. Conditions under Hazardous Wastes Rules :-

(i) The Factory Manager to ..... NIL..... is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

(iii) The authorization shall be in force for a period from up to NIL

(iv)The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal (Send For)
NIL	NIL	NIL	NIL

Terms and conditions of Authorization:

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

5. Consent is valid for stone crushing/Screening activity subjected to valid licence of State Uttarakhand State Stone Crusher licence policy. In case of non valid licence CCA may be deemed to be revoked itself.

6.Compulsory documents to be submitted by the Industry/Unit :

(i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **HW Rules.**

(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**

(iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

7. Unit has to apply for renewal of CCA 60 days of expiry prior to expiry of this CCA.

8.Units shall strictly avoid the usage and should not engage in the production of banned single use Plastics in the premises as per list of banned single use plastics mentioned in the notification of MOEF & CC, Government Of India dated 12/08/2021

and notification of Uttarakhand Government issued vide letter No. 84/XXVIII-1-20-13(II)/2001 dated 16/02/2021.

9. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

10. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will results in legal action under the aforesaid Acts and Rules.

Regional Officer (I/c)

Copy to: Member Secretary, Uttarakhand Pollution Control Board for kind information and compliance of the same.

Regional Officer (I/c)

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year. In case of group balance sheet, CA Certificate followed by the consolidated balance sheet to be provided.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop green belt in the premises.
7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
8. Unit shall ensure manifest system in Form-10 of HW Rules while disposing hazardous waste.
9. The Unit shall strictly follow Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Hot Mix Plant, Ready Mix Plant Anughya Nitti, 2021 promulgated by the State Government and shall obtained necessary permission from the competent authority with in stipulated time specified in *Anugya Policy-2021.*
10. Unit will comply with all conditions of CTE and state permission within three months and Unit will submit progress report monthly basis to the Board.
11. The unit shall ensure proper installation and operation of pollution control measures as required in under the Environment (Protection) Rules, 1986 so that ambient air quality not exceed prescribed limit at any time.
12. The unit shall not operate during night hours as defined under Noise Rules-2000..
13. As per NGT Direction the units shall obtain NOC from CGWA (Central Ground Water Authority) within six month.
14. Unit shall submit compliance report along with current Balance Sheet & ambient air monitoring report in every year.
15. The CCA is valid for domestic effluent only; no other effluent shall be generated.
16. IF any change in production capacity, process etc unit must be obtained fresh CTE/CCA as per act.
17. Unit shall ensure to submit ambient Air quality report with in three month for Approved Lab.

18. Unit Shallcomply with Dirction/Guidelines/Order have issued by Hon'ble Courts/Tribunal From time to time in reference to Stone Crusher.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leach ate analyzed periodically from the laboratory recognized by the NABL /MoEF. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
11. The authorized agency shall ensure that data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
12. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
13. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
14. In case of any accident, complete details in the light of **Form-11** of the Hazardous Rules shall be submitted to this Board at the earliest.
15. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
16. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDEP pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
17. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
18. In case of any transportation of hazardous waste, the details in Form-9 of the Hazardous Rules shall be submitted to the **Board.**

Regional Officer (I/c)

उत्तराखण्ड शासन
औद्योगिक विकास (खनन) अनुभाग–1
संख्याः 767 /VII-A-1/2021/34ख/14
देहरादून,दिनांकः 06 अगस्त, 2021

कार्यालय ज्ञाप

शासन के कार्यालय ज्ञाप संख्या–1132/VII-1/34–ख/2014, दिनांक 30 जुलाई, 2015 द्वारा मै० मन्नत स्टोन क्रेशर, ग्राम कैलाबन्दवार, तहसील बाजपुर, जिला उधमसिंहनगर के पक्ष में जनपद उधमसिंहनगर, तहसील बाजपुर के ग्राम केलाबन्दवार के क्षेत्रान्तर्गत कुल 5.00 एकड़ नाप भूमि में स्टोन क्रेशर अनुज्ञा नीति, 2011 के अन्तर्गत 200 मैट्रिक टन प्रतिदिन क्षमता के स्टोन क्रेशर स्थापना/संचालन हेतु 05 वर्ष की अवधि हेतु अनुज्ञा स्वीकृत की गई है। निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड के पत्र सं० 354/खनन/भू०खनि०ई०/स्टो०क्रे०नवी०/उधमसिंहनगर/2021–22, दिनांक 21 मई, 2021 द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, पल्वराईजर प्लान्ट, हाट मिक्स प्लान्ट, रेडिमिक्स प्लान्ट अनुज्ञा नीति, 2020 के अध्याय–III के बिन्दु सं० 1.(2) में निहित प्रावधानों के अन्तर्गत मै० मन्नत स्टोन क्रेशर, ग्राम केलाबन्दवारी, तहसील बाजपुर, जिला उधमसिंहनगर के पक्ष में जनपद उधमसिंहनगर, तहसील बाजपुर के ग्राम केलाबन्दवारी के क्षेत्रान्तर्गत कुल रकवा 5.00 एकड़ भूमि में उक्त स्वीकृत स्टोन क्रेशर के सापेक्ष वर्तमान में गठित समिति की संयुक्त निरीक्षण आख्या के अनुसार कुल रकवा 3.907 है० भूमि में स्टोन क्रेशर के संचालन की अनुज्ञा का नवीनीकरण मय भण्डारण अनुज्ञा सहित दिनांक 30.07.2020 से आगामी 10 वर्ष की अवधि हेतु जनहित याचिका सं० 54/2014 सुनील मेहरा बनाम उत्तराखण्ड राज्य एवं अन्य में मा० उच्च न्यायालय, नैनीताल द्वारा पारित होने वाले अन्तिम निर्णय के अधीन निम्न शर्तों एवं प्रतिबन्धों के अधीन किये जाने की अनुमति प्रदान की जाती है :–

1. स्टोन क्रेशर स्वामी द्वारा उत्तराखण्ड स्टोन क्रेशर अनुज्ञा नीति, 2020 के अध्याय–I के बिन्दु सं० 7 "स्टोन क्रेशर/स्क्रीनिंग प्लांट अनुज्ञा देने हेतु शर्तें" में उल्लिखित शर्तों (बिन्दु सं० 1 से 14 तक) का अनुपालन किया जाना अनिवार्य होगा अन्यथा ई–रवन्ना पोर्टल बन्द किये जाने की कार्यवाही की जायेगी।
2. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 7(15) की अनुपालना मा० उच्च न्यायालय, नैनीताल द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
3. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 9 की अनुपालना मा० उच्च न्यायालय, नैनीताल द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
4. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर,मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति, 2020 के अध्याय–I के बिन्दु सं० 7(16) के अनुसार स्टोन क्रेशर प्लान्ट स्वामी द्वारा प्लान्ट स्वीकृति से पूर्व उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से Consent to establish तथा प्लान्ट स्वीकृति के उपरान्त प्लान्ट संचालन से पूर्व Consent to operate लिया जाना अपरिहार्य होगा।
5. स्टोन क्रेशर नीति, 2020 के अध्याय–III के बिन्दु सं० 1(1) के अनुसार आवेदन शुल्क ₹ 22.00 लाख के सापेक्ष अवशेष शुल्क ₹ 21,80,000/– (₹ इक्कीस लाख अस्सी हजार मात्र) शासन द्वारा निर्गत नवीनीकरण आदेश के उपरान्त तथा ई–रवन्ना पोर्टल मे अपलोड किये जाने से पूर्व निर्धारित लेखाशीर्षक में जमा किया जाना होगा।
6. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 6(क) के अनुसार स्टोन केशर संचालक को क्रश्ड मैटेरियल (ग्रिट एवं डस्ट) की मात्रा पर ₹ 1.00 प्रति कुन्तल की समतुल्य धनराशि पर्यावरण एवं खनिज सम्पदा शुल्क के रूप में निर्धारित लेखाशीर्षक–0853 अलौह धातु कर्म एवं खनन उद्योग में जमा किया जाना अनिवार्य होगा।

–2

7. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 6(ख) के अनुसार स्टोन क्रेशर के स्वामी के द्वारा प्लान्ट के प्रवेश में व निकासी गेटों पर कम्प्यूटराईज्ड धर्मकाटा एवं सी०सी०टी०वी० कैमरा स्वयं के व्यय पर स्थापित करेगा तथा रिकार्डिंग की सी०डी० प्रत्येक माह जिलाधिकारी एवं भूतत्व एवं खनिकर्म निदेशालय के जनपदीय कार्यालय में प्रस्तुत करेगा। तदनुसार शासन को सूचित किया जायेगा।
8. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 6(ग) के अनुसार भण्डारण की जांच/पैमाइश के उपरान्त यदि भण्डारित उपखनिज की मात्रा भण्डारणकर्ता द्वारा प्रस्तुत अभिलेखों एवं वास्तविक पैमाईश के अनुसार मिलान करने पर 5 प्रतिशत से अधिक का अन्तर पाया जाता है, तो नियमावली के नियम 13(5)(ख) के अनुसार कार्यवाही की जायेगी।
9. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 6(घ) के अनुसार स्टोन क्रेशर स्वामी द्वारा पर्यावरण एवं खनिज सम्पदा शुल्क जमा न करने की दशा में खनिजों के परिवहन हेतु संबंधित जिला खान अधिकारी द्वारा ई–प्रपत्र "जे" जारी नहीं किया जायेगा।
10. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 6(ङ) के अनुसार स्टोन क्रेशर प्लान्ट द्वारा वन क्षेत्र से क्रय किये गये उपखनिज को प्लान्ट में Process किये जाने के उपरान्त crushed material/ Screened material का स्वरूप परिवर्तन होने के फलस्वरूप Processed material वन उपज की श्रेणी में नहीं आयेगा।
11. प्लांट स्वामी के द्वारा स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 2(15) के अनुसार प्लांट में उपयोग किये जाने हेतु कच्चे माल की आपूर्ति के लिए उत्तराखण्ड वन विकास निगम को कोसी नदी में स्वीकृत खनन पट्टे से कच्चे माल के आवंटन हेतु नोटराईज्ड अनुबन्ध पत्र प्रस्तुत किया गया है। ई–रवन्ना पोर्टल पर उक्त कुल अनुबन्धित उपखनिज की मात्रा को स्टोन क्रेशर भण्डारण की ई–रवन्ना पोर्टल आई०डी० के साथ जोड़ा जायेगा, जिससे पट्टाधारक/अनुज्ञाधारक उक्त अनुबन्धित उपखनिज किसी अन्य को आपूर्ति/विक्रय न कर सके तथा क्रेशर स्वामी किसी अन्य से कच्चे माल की आपूर्ति न ले सके। कच्चे माल की आपूर्ति हेतु उपखनिजों के अन्य स्रोत उपलब्ध कराये जाने की दशा में उक्तानुसार उनको भी ई–रवन्ना पोर्टल से जोड़ा जायेगा।
12. प्लान्ट स्वामी के द्वारा स्टोन क्रेशर प्लांट मे कच्चे माल की आपूर्ति हेतु स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 2(15) के अनुसार प्लांट की प्रतिवर्ष क्रशिंग क्षमता के सापेक्ष अवशेष कच्चे माल की आपूर्ति का पंजीकृत अनुबन्ध की सूचना निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड को अनिवार्य रूप से उपलब्ध करायी जानी होगी अन्यथा की दशा मे प्लांट स्वामी का ई–रवन्ना पोर्टल बन्द कर दिया जायेगा।
13. स्टोन क्रेशर स्वामी द्वारा शेष अवधि के लिए कच्चे माल की आपूर्ति के संबंध में नीति के अध्याय–I के बिन्दु सं० 2(15) के अनुसार रजिस्टर्ड अनुबन्ध/खनन पट्टा प्राप्त होने की सूचना निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड को उपलब्ध करायी जायेगी अन्यथा की दशा में प्लान्ट स्वामी का ई–रवन्ना पोर्टल बन्द कर दिया जायेगा।
14. स्टोन क्रेशर नीति, 2020 के अध्याय–III के बिन्दु सं० 3(1)–के अनुसार प्लांट स्वामी के द्वारा शासन की नीति के विपरीत कार्य करने पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा प्लांट स्वामी को सुनवाई का युक्ति–युक्त अवसर प्रदान करने के उपरान्त गुण–दोष के आधार पर अनुज्ञा रद्द करने का निर्णय लिया जायेगा।
15. प्लांट स्वामी के द्वारा उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2020 में उल्लिखित समस्त शर्तों/प्रतिबन्धों का अनुपालन किया जाना सुनिश्चित किया जायेगा।

-3

16. प्लांट स्वामी के द्वारा मा० उच्च न्यायालय, नैनीताल, मा० उच्चतम न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण तथा केन्द्र सरकार व राज्य सरकार द्वारा समय-समय पर निर्गत आदेशों का अनुपालन सुनिश्चित किया जाएगा।

एन०एस० डुंगरियाल
संयुक्त सचिव

संख्याः- 767 (1)/VII-1/2021 तद्दिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड, देहरादून को उनके उक्तांकित पत्र दिनांक 21.05.2021 के सन्दर्भ में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. जिलाधिकारी, उधमसिंहनगर।
3. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड, देहरादून को इस आशय के साथ प्रेषित कि कृपया प्रदूषण नियंत्रण से संबधित मानकों को पूर्ण करने हेतु, जो भी शर्तें निर्धारित हैं, उनका अनुपालन Consent to operate देने से पूर्व कराना सुनिश्चित करें।
4. मै० मन्नत स्टोन क्रेशर, ग्राम केलाबन्दवार, तहसील बाजपुर, जिला उधमसिंहनगरगर।
5. गार्ड फाईल।

आज्ञा से,

(दिनेश सिंह भण्डारी)
अनु सचिव

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन विभाग,
केंद्रीय भूमि जल प्राधिकरण
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY

सत्यमेव जयते

भूजल निकासी हेतु छुट पत्र
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME Mannat Stone Crusher		
PROJECT ADDRESS Khasra No : 163Min and 164 Min, Village : Kelabandwari, Bannakhera, Bazpur		PIN CODE 262401
STATE UTTARAKHAND	DISTRICT UDAM SINGH NAGAR	TOWN/BLOCK BAJPUR
COMMUNICATION ADDRESS Khasra No: 163 Min and 164 Min, Village : Kelabandwari, Bannakhera, Bazpur		
ADDRESS OF CGWB REGIONAL OFFICE 419-A, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun - 248006, Uttarakhand		
1. EXEMPTED LETTER NO. EXM/IND/UK/2025/6444/N	2. DATE OF ISSUANCE 01/05/2025	
3. APPLICATION NO. IND/UK/2025/6444	4. APPLICATION TYPE Industry	
5. PROJECT STATUS Existing Project	6. VALID FROM 01/05/2025	
7. AREA TYPE CATEGORY Safe (GWRE - 2024)		
8. VALID UP TO Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.		

9. GROUND WATER ABSTRACTION PERMITTED

GW Abstraction		Dewatering		Total	
m^3/day	m^3/year	m^3/day	m^3/year	m^3/day	m^3/year
9.91	2774.80	0.00	0.00	9.91	2774.80

10. Details of Ground Water Abstraction / Dewatering Structures

EXISTING 0					PROPOSED 1					TOTAL 1				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	0	0	0	0	0	1	0	0	0	0	1	0	0

*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

11. EXEMPTION CATEGORY	1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC

1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.
2. This exemption letter is being issued under relevant provision(s) of extant guidelines.
3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.
4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.
5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm

1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।
2. यह इग्ज़ेमप्शन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।
3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।
4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्तघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।
5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इग्ज़ेमप्शन (छूट) पत्र गलत / नकली दस्तावेज़ के आधार पर प्राप्त किया गया है, तो इग्ज़ेमप्शन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

This is an auto generated document & need not to be signed

Central Ground Water Authority, Delhi

51 Regional Office
Uttarakhand Pollution Control Board
Chamunda Complax, Ramnagar Road, Kashipur- 244713
Phone: 05947&276509. 276510] Web : www.ueppcb.uk.gov.in.

UKPCB/ROK/Con-M-71/2021/ 10 Date 21/10/21

M/s Modern Stone Crusher Private Limited
Khasra No-33/2/34/2/28/35mi and 33/1,41m,39mi, 40mi, Vill- Pacchwala, Kashipur, Distt-U.S.Nagar

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous and Other Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as **Water Act, Air Act** and **HW Rules** respectively).

Caf ID -8550	App No -1665142
CCA- Renewal	
Order No- 1031	

CCA is hereby granted to **M/s Modern Stone Crusher Private Limited** located **Khasra No-33/2/34/2/28/35mi and 33/1,41m,39mi, 40mi, Vill- Pacchwala Kashipur, Distt-U.S.Nagar** subject to the provisions of the **Water Act, Air Act** and HW Act and the orders that may be made further and subject to following terms and conditions :-

1. (i). This CCA is **granted for a period up to** 31.03.2026 and valid for manufacturing of following products, Orange category with Capital Investment / Net Assets Values –01 to 05 crs, .

S. No.	Last CCA or CTE		Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Stone Grits of Different Sizes and Sand	6000Ton	Stone Grits of Different Sizes and Sand	6000Ton

2. Specific Conditions under Water Act:

(i) **The daily quantity of effluent discharge (KLD) :-**

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	2.000	2.00

(ii) **Trade Effluent Treatment and disposal** – The application shall provide Settling Tank/Clarifier For Settling of Solids in Wash Water and reuse this water for washing/scrubbing.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/soak pit as is required with reference to Indian Standard: IS: 2470 (Part-1) 1985 as amended from time to time.

3. Conditions under Air Act :-

(i)The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	450KVA D.G.SET	5	HSD	-----	Acoustic	As per EP Act
2	25KVA D.G.SET	2	HSD	--	Acoustic	as Per EP Act
1	Suspended Particulate matter (SPM)			Not to exceed		600µg/M^3

*In case of stoppage of functioning of air pollution control equipment, production has to be **stopped immediately** and this **Board** has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Night Time in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m

4. Conditions under Hazardous Wastes Rules :-

(i) The **Factory Manager** of **M/s Modern Stone Crusher Private Limited** located **Khasra No-33/2/34/2/28/35mi and 33/1,41m,39mi, 40mi, Vill- Pacchwala Kashipur, Distt-U.S.Nagar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

(iv) The authorization shall be in force for a period from up to 31.03.2026

(iv)The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal (Send For)
1	I-5.1	0. 100MT	Recycling

Terms and conditions of Authorization:

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act**, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(ii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

5. Consent is valid for stone crushing/Screening activity subjected to valid licence of State Uttarakhand State Stone Crusher licence policy. In case of non valid licence CCA may be deemed to be revoked itself.

6.Compulsory documents to be submitted by the Industry/Unit :

(i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **HW Rules.**

(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**

(iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

6. Unit has to apply for renewal of CCA 60 days of expiry prior to expiry of this CCA.
7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **HW Rules** will results in legal action under the aforesaid **Acts and Rules.**

Regional Officer (I/c)

Copy to: **1- Member Secretary, Uttarakhand Pollution Control Board for kind information and compliance of the same.**
2- Guard File.

Regional Officer (I/c)

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year. In case of group balance sheet, CA Certificate followed by the Consolidated balance sheet to be provided.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop green belt in the premises.
7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. Unit shall ensure manifest system in **Form-10 of HW Rules** while disposing hazardous waste.
9. **The Unit shall strictly follow Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Hot Mix Plant, Ready Mix Plant Anughya Nitti, 2020 promulgated by the State Government and shall obtained necessary permission from the competent authority with in stipulated time specified in *Anugya Policy-2020.***
10. **Unit will comply with all conditions of CTE and state permission within three months and Unit will submit progress report monthly basis to the Board.**
11. The unit shall ensure proper installation and operation of pollution control measures as required in under the Environment (Protection) Rules, 1986 so that ambient air quality not exceed prescribed limit at any time.
12. The unit shall not operate during night hours as defined under Noise Rules-2000..
13. As per NGT Direction the units shall obtain NOC from CGWA (Central Ground Water Authority) within six month.
14. Unit shall submit compliance report along with current Balance Sheet & ambient air monitoring report in every year.
15. The CCA is valid for domestic effluent only; no other effluent shall be generated.
16. IF any change in production capacity, process etc unit must be obtained fresh CTE/CCA as per act.
17. Unit shall ensure to submit ambient Air quality report with in three month for Approved Lab.

18. Unit Shallcomply with Dirction/Guidelines/Order have issued by Hon'ble Courts/Tribunal From time to time in reference to Stone Crusher.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leach ate analyzed periodically from the laboratory recognized by the NABL /MoEF. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
11. The authorized agency shall ensure that data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
12. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
13. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
14. In case of any accident, complete details in the light of **Form-11** of the Hazardous Rules shall be submitted to this Board at the earliest.
15. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
16. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDEP pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
17. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
18. In case of any transportation of hazardous waste, the details in **Form-9** of the **Hazardous Rules** shall be submitted to the **Board.**

Regional Officer (I/c)

उत्तराखण्ड शासन
औद्योगिक विकास (खनन) अनुभाग–1
संख्या 766/VII-A-1/2021/14(स्टो0 के0)/2015
देहरादूनः दिनांकः 06 अगस्त, 2021

: कार्यालय ज्ञाप :

शासन के कार्यालय ज्ञाप संख्या–796/VII-1/14–स्टोन केशर/2015, दिनांक 20 जून, 2015 द्वारा श्री राजीव गोयल पुत्र श्री बच्चन लाल गोयल डायरेक्टर मार्डन स्टोन केशर प्रा0लि0 को ग्राम पच्चावाला, तहसील काशीपुर, जिला उधमसिंहनगर के क्षेत्रान्तर्गत कुल रकवा 2.059 है0 (5.08 एकड़) नाप भूमि में स्टोन क्रेशर अनुज्ञा नीति, 2011 के प्रावधानानुसार 200 टन प्रतिदिन क्षमता के स्टोन क्रेशर की स्थापना/संचालन हेतु 05 वर्ष की अवधि हेतु अनुज्ञा स्वीकृत की गयी है। उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, पल्वराईजर प्लांट, हॉट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति 2020 के अन्तर्गत निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड के पत्र सं0–355/खनन/भूखनि0ई0/स्टो0के0नवी0/उधमसिंहनगर/2021–11, दिनांक 21 मई, 2021 द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में श्री राजीव गोयल पुत्र श्री बच्चन लाल गोयल डायरेक्टर मै0 मार्डन स्टोन क्रेशर, ग्राम पच्चावाला, तहसील काशीपुर, जिला उधमसिंहनगर के पक्ष में ग्राम पच्चावाला तहसील काशीपुर, जिला उधमसिंहनगर के क्षेत्रान्तर्गत कुल रकवा 2.059 है0 (5.08 एकड़) भूमि में पूर्व से स्वीकृत स्टोन क्रेशर को गठित समिति की संयुक्त निरीक्षण आख्या अनुसार कुल रकवा 4.297 है० भूमि में स्टोन क्रेशर संचालन की अनुज्ञा का नवीनीकरण मय भण्डारण अनुज्ञा सहित, दिनांक 20.06.2020 से आगामी 10 वर्ष की अवधि हेतु मा० उच्च न्यायालय, नैनीताल में योजित जनहित याचिका सं० 54/2014 सुनील मेहरा बनाम उत्तराखण्ड राज्य एवं अन्य में मा० उच्च न्यायालय, नैनीताल द्वारा पारित होने वाले अन्तिम निर्णय एवं निम्न शर्तो एवं प्रतिबन्धों के अधीन किये जाने की अनुमति प्रदान की जाती है :–

1. स्टोन क्रेशर स्वामी द्वारा उत्तराखण्ड स्टोन क्रेशर अनुज्ञा नीति, 2020 के अध्याय–I के बिन्दु सं० 7 "स्टोन क्रेशर/स्क्रीनिंग प्लांट अनुज्ञा देने हेतु शर्तें" में उल्लिखित शर्तों (बिन्दु सं० 1 से 14 तक) का अनुपालन किया जाना अनिवार्य होगा अन्यथा ई–रवन्ना पोर्टल बन्द किये जाने की कार्यवाही की जायेगी।
2. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 7(15) की अनुपालना मा0 उच्च न्यायालय नैनीताल द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
3. उत्तराखण्ड स्टोन क्रेशर प्लान्ट अनुज्ञा नीति, 2020 के अध्याय–I के बिन्दु सं० 7(16) के अनुसार स्टोन क्रेशर प्लान्ट स्वामी द्वारा प्लान्ट संचालन से पूर्व पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से Consent to operate लिया जानां अपरिहार्य होगा।
4. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु संख्या 9 की अनुपालना मा0 उच्च न्यायालय, नैनीताल द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
5. स्टोन क्रेशर नीति, 2020 के अध्याय–III के बिन्दु सं० 1(1) के अनुसार आवेदन शुल्क ₹ 22.00 लाख के सापेक्ष अवशेष शुल्क शासन द्वारा निर्गत नवीनीकरण आदेश के उपरान्त तथा ई–रवन्ना पोर्टल मे अपलोड किये जाने से पूर्व निर्धारित लेखा शीर्षक मे जमा किया जाना होगा।
6. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 6 (क) के अनुसार स्टोन केशर संचालक को क्रश्ड मैटेरियल (ग्रिट एवं डस्ट) की मात्रा पर रू0 1.00 प्रति कुन्तल की समतुल्य धनराशि पर्यावरण एवं खनिज सम्पदा शुल्क के रूप में निर्धारित लेखाशीर्षक–0853 अलौह धातु कर्म एवं खनन उद्योग में जमा किया जाना अनिवार्य होगा।

7. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 6 (ख) के अनुसार स्टोन क्रेशर के स्वामी के द्वारा प्लान्ट के प्रवेश में व निकासी गेटों पर कम्प्यूटराईज्ड धर्मकाटा एवं सी0सी0टी0वी0 कैमरा स्वयं के व्यय पर स्थापित करेगा तथा रिर्काडिंग की सी0डी0 प्रत्येक माह जिलाधिकारी एव भूतत्व एवं खनिकर्म निदेशालय के जनपदीय कार्यालय में प्रस्तुत करेगा। तदनुसार शासन को सूचित किया जायेगा।

8. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु संख्या 6 (ग) के अनुसार भण्डारण की जांच/पैमाइश के उपरान्त यदि भण्डारित उपखनिज की मात्रा भण्डारणकर्ता द्वारा प्रस्तुत अभिलेखों एवं वास्तविक पैमाईश के अनुसार मिलान करने पर 5 प्रतिशत से अधिक का अन्तर पाया जाता है, तो नियमावली के नियम 13(5)(ख) के अनुसार कार्यवाही की जायेगी।

9. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु संख्या 6 (घ) के अनुसार स्टोन क्रेशर स्वामी द्वारा पर्यावरण एवं खनिज सम्पदा शुल्क जमा न करने की दशा में खनिजों के परिवहन हेतु संबंधित जिला खान अधिकारी द्वारा ई–प्रपत्र "जे" जारी नहीं किया जायेगा।

10. स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु संख्या 6 (ड.) के अनुसार स्टोन क्रेशर प्लान्ट द्वारा वन क्षेत्र से क्रय किये गये उपखनिज को प्लान्ट में Process किये जाने के उपरान्त crushed material/ Screened material का स्वरूप परिवर्तन होने के फलस्वरूप Processed material वन उपज की श्रेणी में नही आयेगा।

11. प्लांट स्वामी के द्वारा स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु संख्या 2 (15) के अनुसार प्लांट मे उपयोग किये जाने हेतु कच्चे माल की आपूर्ति के लिए उत्तराखण्ड वन विकास निगम को कोसी नदी मे स्वीकृत खनन पट्टे से कच्चे माल के आवंटन हेतु नोटराईज्ड अनुबन्ध पत्र प्रस्तुत किया गया है। ई–रवन्ना पोर्टल पर उक्त कुल अनुबन्धित उपखनिज की मात्रा को स्टोन क्रेशर भण्डारण की ई–रवन्ना पोर्टल आई0डी0 के साथ जोडा जायेगा। जिससे पट्टाधारक/अनुज्ञाधारक उक्त अनुबन्धित उपखनिज किसी अन्य को आपूर्ति/विक्रय न कर सके तथा क्रेशर स्वामी किसी अन्य से कच्चे माल की आपूर्ति ना ले सके। कच्चे माल की आपूर्ति हेतु उपखनिजों के अन्य स्रोत उपलब्ध कराये जाने की दशा मे उक्तानुसार उनको भी ई–रवन्ना पोर्टल से जोड़ा जायेगा।

12. प्लान्ट स्वामी के द्वारा स्टोन क्रेशर प्लांट मे कच्चे माल की आपूर्ति हेतु स्टोन क्रेशर नीति, 2020 के अध्याय–I के बिन्दु सं० 2(15) के अनुसार प्लांट की प्रतिवर्ष क्रशिंग क्षमता के सापेक्ष अवशेष कच्चे माल की आपूर्ति का पंजीकृत अनुबन्ध की सूचना निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड को अनिवार्य रूप से उपलब्ध करायी जानी होगी अन्यथा की दशा मे प्लांट स्वामी का ई–रवन्ना पोर्टल बन्द कर दिया जायेगा।

13. स्टोन क्रेशर स्वामी द्वारा शेष अवधि के लिए कच्चे माल की आपूर्ति के सम्बन्ध में नीति के अध्याय–2 (15) के अनुसार रजिस्टर्ड अनुबन्ध/खनन पट्टा प्राप्त होने की सूचना निदेशक, भूतत्व एवं खनिकर्म इकाई को अनिवार्य रूप से उपलब्ध करायी जानी होगी अन्यथा की दशा में प्लान्ट स्वामी का ई–रवन्ना पोर्टल बन्द कर दिया जायेगा।

14. स्टोन क्रेशर नीति, 2020 के अध्याय–III के बिन्दु सं० 3(1) के अनुसार प्लांट स्वामी के द्वारा शासन की नीति के विपरीत कार्य करने पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा प्लांट स्वामी को सुनवाई का युक्ति–युक्त अवसर प्रदान करने के उपरान्त गुण–दोष के आधार पर अनुज्ञा रद्द करने का निर्णय लिया जायेगा।

15. प्लांट स्वामी के द्वारा उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2020 में उल्लिखित समस्त शर्तों/प्रतिबन्धों का अनुपालन किया जाना सुनिश्चित किया जायेगा।

16. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय, मा0 उच्चतम न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण तथा केन्द्र सरकार व राज्य सरकार द्वारा समय–समय पर निर्गत आदेशों का अनुपालन सुनिश्चित किया जाएगा।

(दिनेश सिंह भण्ड़ारी)
अनु सचिव।

संख्या 766 (1)/VII-A-1/2021, तद्दिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. निदेशक, भूतत्व एवं खनिकर्म इकाई उत्तराखण्ड देहरादून को उनके उक्तांकित पत्र दिनांक 21.05.2021 के सन्दर्भ में।
2. जिलाधिकारी, उधमसिंहनगर।
3. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को इस आशय के साथ प्रेषित कि कृपया प्रदूषण नियंत्रण से संबंधित मानकों को पूर्ण करने हेतु जो भी शर्तें निर्धारित हैं, उनका अनुपालन Consent to operate देने से पूर्व कराना सुनिश्चित करें।
4. श्री राजीव गोयल पुत्र श्री बच्चन लाल गोयल डायरेक्टर मै0 मार्डन स्टोन क्रेशर, ग्राम पच्चावाला, तहसील काशीपुर, जिला उधमसिंहनगर।
5. गार्ड फाईल।

आज्ञा से,

(दिनेश सिंह भण्ड़ारी)
अनु सचिव।

रत सरकार
जल शक्ति मंत्रालय
जल संसाधन विभाग,
केंद्रीय भूमि जल प्राधिकरण
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY

सत्यमेव जयते

भूजल निकासी हेतु छुट पत्र
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME MODERN STONE CRUSHERS PRIVATE LIMITED		
PROJECT ADDRESS Khasra No: 33/2, 34/2, 28, 35mi, Village : Pachhawala, Tehsil : Kashipur		PIN CODE 244713
STATE UTTARAKHAND	DISTRICT UDAM SINGH NAGAR	TOWN/BLOCK KASHIPUR
COMMUNICATION ADDRESS Khasra No : 33/2, 34/2, 28, 35mi, Village : Pachhawala, Tehsil : Kashipur		
ADDRESS OF CGWB REGIONAL OFFICE 419-A, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun - 248006, Uttarakhand		

1. EXEMPTED LETTER NO. EXM/IND/UK/2025/832/N	2. DATE OF ISSUANCE. 15/01/2025
3. APPLICATION NO. IND/UK/2025/832	4. APPLICATION TYPE . Industry
5. PROJECT STATUS Existing Project	6. VALID FROM 15/01/2025

7. AREA TYPE CATEGORY **Semi Critical** (GWRE - **0**)

8. VALID UP TO **Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.**

9. GROUND WATER ABSTRACTION PERMITTED

GW Abstraction		Dewatering		Total	
m^3/day	m^3/year	m^3/day	m^3/year	m^3/day	m^3/year
9.99	2572.50	0.00	0.00	9.99	2572.50

10. Details of Ground Water Abstraction / Dewatering Structures

EXISTING 1					PROPOSED 0					TOTAL 1				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	1	0	0	0	0	0	0	0	0	0	1	0	0

*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

11. EXEMPTION CATEGORY	1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC

1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.
2. This exemption letter is being issued under relevant provision(s) of extant guidelines.
3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.
4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.
5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm

1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।
2. यह इग्ज़ेमप्शन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।
3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।
4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्तघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।
5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इग्ज़ेमप्शन (छूट) पत्र गलत / नकली दस्तावेज़ के आधार पर प्राप्त किया गया है, तो इग्ज़ेमप्शन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

This is an auto generated document & need not to be signed

Central Ground Water Authority, Delhi